

**LOK SABHA**  
**STARRED QUESTION NO. 183**  
**TO BE ANSWERED ON 8<sup>TH</sup> MARCH, 2021**

**Taxes on Fuel**

†\*183. **SHRI HANUMAN BENIWAL:**  
**SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH:**

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether in spite of decline in the prices of crude oil in the international market, the prices of petrol and diesel are continuously rising day by day across the country including Rajasthan;
- (b) if so, the reasons therefor;
- (c) the type of taxes being levied by the Government on petrol and diesel at present and amount of each of these taxes being levied;
- (d) the details of new taxes levied on petrol and diesel during the last two years;
- (e) the details of increase or reduction in each of the taxes being levied on petrol and diesel during the last two years; and
- (f) whether the Government proposes to reduce the amount of various types of taxes and make various other efforts to reduce the increasing prices of petrol and diesel, if so, the details thereof and if not, the reasons therefor?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्री

(श्री धर्मेंद्र प्रधान)

**MINISTER OF PETROLEUM AND NATURAL GAS**  
**(SHRI DHARMENDRA PRADHAN)**

- (a) to (f): A statement is laid on the Table of the House.

**Statement referred to in reply to parts (a) to (f) of Lok Sabha Starred Question No. 183 asked by Shri Hanuman Beniwal and Shri Rajiv Ranjan Singh *alias* Lalan Singh to be answered on 8<sup>th</sup> March, 2021 regarding “Taxes on Fuel”.**

(a) & (b): Prices of petrol and diesel have been made market-determined by the Government with effect from 26.06.2010 and 19.10.2014 respectively. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of petrol and diesel in line with their international product prices, exchange rate, tax structure, inland freight and other cost elements. The prices of petroleum products in the country are linked to the price of respective products in the international market.

(c) The details of taxes levied on petrol and diesel are given below:

(i) **Customs duty:** The Basic Customs Duty (BCD) on petrol and diesel is given below:

Particulars	Basic Customs Duty
Petrol	2.5%
Petrol (branded)	2.5%
High Speed Diesel	2.5%
High Speed Diesel (branded)	2.5%

(ii) **Excise duty:** The details of the total incidence of excise duty (including Basic Excise duty, Cesses and Surcharge) are as under:

Commodity	BED	SAED	RIC	AIDC	Total
	(Rs per litre)				
Petrol (unbranded)	1.40	11	18	2.5	32.90
Petrol (branded)	2.60	11	18	2.5	34.10
Diesel (unbranded)	1.80	8	18	4.0	31.80
Diesel (branded)	4.20	8	18	4.0	34.20

BED: Basic Excise Duty; SAED: Special Additional Excise Duty; RIC: Road and Infrastructure Cess; AIDC: Agriculture Infrastructure and Development Cess.

(iii) **VAT:** State wise actual rates of VAT on petrol and diesel as on 1<sup>st</sup> March 2021 are given as **Annexure-1**.

(d) Agriculture Infrastructure and Development Cess (AIDC) at the rate of Rs. 2.5 per litre for petrol and Rs. 4 per litre on diesel has been imposed vide Finance Bill, 2021. Simultaneously, basic excise duty and special additional excise duty have been reduced. Thus, in net the total duty incidence remains unchanged.

(e) The details of changes in central excise duty on petrol and diesel during the last two years is given as **Annexure-II**.

(f) The rate of taxes on petrol and diesel is calibrated so that the interest of consumers is protected and at the same time the requirement of fiscal resources for infrastructure and other development expenditure is also taken care of.

**Annexure-I**

**Annexure referred to in reply to part (c) of Lok Sabha Starred Question No. 183 asked by Shri Hanuman Beniwal and Shri Rajiv Ranjan Singh *alias* Lalan Singh to be answered on 8<sup>th</sup> March, 2021 regarding “Taxes on Fuel”.**

**Statement of Actual rates of Sales tax/ VAT levied by various States/ UTs as on 01.03.2021**

Sr. No	State	Petrol	Diesel
1	Andaman & Nicobar Islands	6%	6%
2	Andhra Pradesh	31% VAT + Rs.4/litre VAT+Rs.1/litre Road Development Cess and Vat thereon	22.25% VAT + Rs.4/litre VAT+Rs.1/litre Road Development Cess and Vat thereon
3	Arunachal Pradesh	20.00%	12.50%
4	Assam	32.66% or Rs.22.63 per litre whichever is higher as VAT minus Rebate of Rs.5 per Litre	23.66% or Rs.17.45 per litre whichever is higher as VAT minus Rebate of Rs.5 per Litre
5	Bihar	26% or Rs 16.65/Litre whichever is higher (30% Surcharge on VAT as irrecoverable tax)	19% or Rs 12.33/Litre whichever is higher (30% Surcharge on VAT as irrecoverable tax)
6	Chandigarh	Rs.10/KL cess +22.45% or Rs.12.58/Litre whichever is higher	Rs.10/KL cess + 14.02% or Rs.7.63/Litre whichever is higher
7	Chhattisgarh	25% VAT + Rs.2/litre VAT	25% VAT + Rs.1/litre VAT
8	Dadra and Nagar Haveli and Daman and Diu	20% VAT	20% VAT
9	Delhi	30% VAT	Rs.250/KL air ambience charges + 16.75% VAT
10	Goa	27% VAT + 0.5% Green cess	23% VAT + 0.5% Green cess
11	Gujarat	20.1% VAT+ 4% Cess on Town Rate & VAT	20.2% VAT + 4 % Cess on Town Rate & VAT
12	Haryana	25% or Rs.15.62/litre whichever is higher as VAT+5% additional tax on VAT	16.40% VAT or Rs.10.08/litre whichever is higher as VAT+5% additional tax on VAT
13	Himachal Pradesh	25% or Rs 15.50/Litre- whichever is higher	14% or Rs 9.00/Litre- whichever is higher
14	Jammu & Kashmir	24% MST+ Rs.5/Litre employment cess, Reduction of Rs.0.50/Litre	16% MST+ Rs.1.50/Litre employment cess
15	Jharkhand	22% on the sale price or Rs. 17.00 per litre , which ever is higher + Cess of Rs 1.00 per Ltr	22% on the sale price or Rs. 12.50 per litre , which ever is higher + Cess of Rs 1.00 per Ltr
16	Karnataka	35% sales tax	24% sales tax
17	Kerala	30.08% sales tax+ Rs.1/litre additional sales tax + 1% cess	22.76% sales tax+ Rs.1/litre additional sales tax + 1% cess

Sr. No	State	Petrol	Diesel
18	Ladakh	24% MST+ Rs.5/Litre employment cess, Reduction of Rs.2.5/Litre	16% MST+ Rs.1/Litre employment cess , Reduction of Rs.0.50/Litre
19	Lakshadweep	Nil	Nil
20	Madhya Pradesh	33 % VAT + Rs.4.5/litre VAT+1% Cess	23% VAT+ Rs.3/litre VAT+1% Cess
21	Maharashtra – Mumbai, Thane & Navi Mumbai	26% VAT+ Rs.10.12/Litre additional tax	24% VAT+ Rs.3.00/Litre additional tax
22	Maharashtra (Rest of State)	25% VAT+ Rs.10.12/Litre additional tax	21% VAT+ Rs.3.00/Litre additional tax
23	Manipur	36.50% VAT	22.50% VAT
24	Meghalaya	20% or Rs15.00/Litre- whichever is higher (2% surcharge leviable only on advalorem tax)	12% or Rs9.00/Litre- whichever is higher (2% surcharge leviable only on advalorem tax)
25	Mizoram	25% VAT	14.5% VAT
26	Nagaland	25% VAT or Rs. 16.04/litre whichever is higher +5% surcharge + Rs.2.00/Litre as road maintenance cess	16.50% VAT or Rs. 10.51/litre whichever is higher +5% surcharge + Rs.2.00/Litre as road maintenance cess
27	Odisha	32% VAT	28% VAT
28	Puducherry	26% VAT	17.75% VAT
29	Punjab	Rs.2050/KL (cess)+ Rs.0.10 per Litre (Urban Transport Fund) +24.79% VAT+10% additional tax on VAT	Rs.1050/KL (cess) + Rs.0.10 per Litre (Urban Transport Fund) + 15.94% VAT+10% additional tax on VAT
30	Rajasthan	36% VAT+Rs 1500/KL road development cess	26% VAT+ Rs.1750/KL road development cess
31	Sikkim	25.25% VAT+ Rs.3000/KL cess	14.75% VAT + Rs.2500/KL cess
32	Tamil Nadu	15% + Rs.13.02 per litre	11% + Rs.9.62 per litre
33	Telangana	35.20% VAT	27% VAT
34	Tripura	25% VAT+ 3% Tripura Road Development Cess	16.50% VAT+ 3% Tripura Road Development Cess
35	Uttar Pradesh	26.80% or Rs 18.74/Litre whichever is higher	17.48% or Rs 10.41/Litre whichever is higher
36	Uttarakhand	25% or Rs 19 Per Ltr whichever is greater	17.48% or Rs Rs 10.41 Per Ltr whichever is greater
37	West Bengal	25% or Rs.13.12/litre whichever is higher as sales tax+ Rs.1000/KL cess- Rs.17/KL exemption – Rs 1000/KL sales tax rebate (20% Additional tax on VAT as irrecoverable tax)	17% or Rs.7.70/litre whichever is higher as sales tax + Rs 1000/KL cess – Rs 1000/KL sales tax rebate (20% Additional tax on VAT as irrecoverable tax)

**Annexure- II**

Annexure referred to in reply to parts (e) of Lok Sabha Starred Question No. 183 asked by Shri Hanuman Beniwal and Shri Rajiv Ranjan Singh *alias* Lalan Singh to be answered on 8<sup>th</sup> March, 2021 regarding “Taxes on Fuel”.

**Details of changes in central excise duty on petrol and diesel during the last two years**

Period	Central Excise duty			
	Petrol (unbranded)	Petrol (branded)	Diesel(unbranded)	Diesel(branded)
05.10.2018 - 05.07.2019	Rs. 17.98 per litre [Rs.2.98 BED + Rs.7 SAED + Rs.8 RIC]	Rs.19.16 per litre [Rs.4.16 BED + Rs.7 SAED + Rs.8 RIC]	Rs.13.83 per litre [Rs.4.83 BED + Rs.1 SAED + Rs.8 RIC]	Rs.17.69 per litre [Rs.7.19 BED + Rs.1 SAED + Rs.8 RIC]
06.07.2019 - 13.03.2020	Rs. 19.98 per litre [Rs.2.98 BED + Rs.8 SAED + Rs.9 RIC]	Rs.21.16 per litre [Rs.4.16 BED + Rs.8 SAED + Rs.9 RIC]	Rs.15.83 per litre [Rs.4.83 BED + Rs.2 SAED + Rs.9 RIC]	Rs.18.19 per litre [Rs.7.19 BED + Rs.2 SAED + Rs.9 RIC]
14.03.2020 - 05.05.2020	Rs. 22.98 per litre [Rs.2.98 BED + Rs.10 SAED + Rs.10 RIC]	Rs.24.16 per litre [Rs.4.16 BED + Rs.10 SAED + Rs.10 RIC]	Rs.18.83 per litre [Rs.4.83 BED + Rs.4 SAED + Rs.10 RIC]	Rs.21.19 per litre [Rs.7.19 BED + Rs.4 SAED + Rs.10 RIC]
06.05.2020 - 01.02.2021	Rs. 32.98 per litre [Rs.2.98 BED + Rs.12 SAED + Rs.18 RIC]	Rs.34.16 per litre [Rs.4.16 BED + Rs.12 SAED + Rs.18 RIC]	Rs.31.83 per litre [Rs.4.83 BED + Rs.9 SAED + Rs.18 RIC]	Rs.34.19 per litre [Rs.7.19 BED + Rs.9 SAED + Rs.18 RIC]
W.e.f.- 02.02.2021	Rs. 32.90per litre [Rs.1.40 BED + Rs.11 SAED + Rs.18 RIC+ Rs. 2.5 AIDC]	Rs.34.10 per litre [Rs.2.60 BED + Rs.11 SAED + Rs.18 RIC + Rs. 2.5 AIDC]	Rs.31.80 per litre [Rs.1.80 BED + Rs.8 SAED + Rs.18 RIC +Rs. 4 AIDC]	Rs.34.20 per litre [Rs.4.20 BED + Rs.8 SAED + Rs.18 RIC+ Rs. 4 AIDC]

- **BED** – Basic Excise Duty
- **SAED** – Special additional excise duty
- **RIC**— Road & Infrastructure Cess

**AIDC**- Agriculture Infrastructure and Development Cess